

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO. 249  
ANSWERED ON 04/02/2025

AGRICULTURAL LAND FOR SEZs

249. SHRI MANICKAM TAGORE B:  
SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:  
SHRI ESWARASAMY K:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has been acquiring agricultural land for the development of Special Economic Zones (SEZs) and multi-project SEZs in various parts of the States, if so, the details thereof along with the details of the impact of such land acquisition on local agriculture;
- (b) whether the Government assessed the adverse effects of SEZ development on agricultural productivity, particularly in rural areas and the manner in which such plan to mitigate any loss of agricultural land due to the expansion of SEZs;
- (c) the details on the extent of rural-to-urban migration caused by the establishment of SEZs in adjoining cities and decreased agriculture production along with the details of steps taken by the Government to address this issue;
- (d) the other steps taken by the Government to check migration of rural people to adjoining cities;
- (e) the details of measures taken by the Government to ensure that the displacement of farmers due to SEZ development is adequately compensated, and the details of alternative livelihoods are being provided to those affected; and
- (f) whether there is any detailed record/data-base of different land occupied for SEZ and whether it was barren, waste, single crop or multi crop agriculture land, if so, the details thereof and if not, the reasons therefor?

ANSWER

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI JITIN PRASADA)

**(a) to (f)** Land for Special Economic Zones (SEZs) is acquired as per the policy and procedures of the respective State Governments. The Board of Approval for SEZs only considers those proposals, which have been duly recommended by the concerned State Government. However, the State Governments have been advised that in case of land acquisition for SEZs, first priority should be given to waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. Development of an SEZ creates better employment opportunities for the domestic people including local communities of the locality and adjoining areas.

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